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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010041022026

+ CS(COMM) 105/2026 & I.A. 3122/2026, I.A. 4879/2026, I.A. 8347/2026, I.A. 10910/2026, I.A. 17459/2026, I.A. 18041/2026, I.A. 18793/2026, I.A. 19667/2026, I.A. 19766/2026

VIVEK ANAND OBEROI

.....Plaintiff

Through: None.

Mr. Rohan J. Alva, *Amicus Curiae*.

versus

COLLECTOR BAZAR & ORS.

.....Defendants

Through: Mr. Deep Pal Singh Alag and Mr. Utkarsh Dwivedi, Advocates for D-1.
Mr. Shahrukh Ejaz, Mr. Ganiul Hakim and Mr. Abhijeet Yashaswi, Advocates for D-3.

Mr. NL Ganapathi, Mr. Moksha Bhat, Mr. Prabudh Singh and Ms. Kritika Singh, Advocates for D-7.

Ms. Arushi Mann and Mr. Aditya Singh Thakur, Advocates for D-9.

Mr. Nitin Sharma and Ms. Brinda Nagaraja, Advocates for D-10.

Ms. Mamta Rani Jha, Ms. Rohan Ahuja and Ms. Shruttima Ehersa for D-19.

Mr. Ankit Parhar, Mr. Adithya Nair and Ms. Tanish Gupta, Advocates for D-21.

Mr. Ankit Parhar, Mr. Adithya Nair and Ms. Shreya Gupta, Advocates for D-22.

Mr. R.S. Jena, CGSC and Mr. Manish Rawat, GP with Mr. Abhishek Mohanpuria and Mr. Mohit B., Advocates for D-23 and 24.

Ms. Sukhda Kalra, Advocate.



CORAM:
HON'BLE MR. JUSTICE A. J. BHAMBHANI

ORDER

% **17.08.2026**

By way of para 16.1 of order dated 28.07.2026, this court had directed that a copy of that day's order be communicated to the plaintiff at his residential address in Mumbai.

A report of the Principal Judge & Sessions Judge, Mumbai in that respect is still awaited; so is the report of the SHO of the concerned police station. Let a copy of this order be also communicated by the Registry to the plaintiff by the same modes.

No one is present on behalf of the plaintiff when the matter is called-out.

Mr. Rohan J. Alva, learned counsel who was appointed as *Amicus Curiae* is present in court.

Written statements/replies have been filed by some of the defendants. They are directed to serve copies of the same upon the plaintiff on his email ID, if not already done so.

By way of order dated 10.08.2026 the Supreme Court has directed the undersigned to take-up a certain batch of matters on a day-to-day basis, which matters have been placed for hearing this afternoon as well. Accordingly, it has not been possible to take-up this matter today.

Re-notify on 03rd September 2026, in the post-lunch session.

A. J. BHAMBHANI, J

AUGUST 17, 2026
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